Before The National Green Tribunal (Principal Bench), New Delhi

Original Application NO. 47/2018 (CZ)

[M.A. No. 130/2018]

Pankaj Singh **Applicant(s)**

Versus

State of Madhya Pradesh & ors. **Respondents (s)**

In compliance of the Hon'ble National Green Tribunal (NGT) principal Bench (PB) order dated 08/07/2020 in the original application (O.A.), 47/2018 (CZ) Pankaj Singh v/s State of Madhya Pradesh ors., a joint committee comprising of following officers has undertaken the site visit on dated 20/09/2020 :

1. Rajiv Ranjan Meena, District Collector, Singrauli, (M.P.)
2. S.D. Valmiki on behalf of M.P. Pollution Control Board, Regional Officer MPPCB Singrauli.

In compliance with the Tribunal order, the joint committee carried out the site visit of sand Quarry in an area of 6.00 Hectare, Khasra No. 54, village – Rehi, Tehsil Chittrangi Distt. Singrauli (M.P.).

"The applicant has raised the issue of mining lease, being operated by the holder in violation of the general condition of the clearance given by the State Environment Impact Assessment Authority (SEIAA) in performing mining in the area of Gram Post – Dol, Chandwahi, Tehsil – Behri, District – Sidhi, Madhya Pradesh. A substantial question of environment has been raised.

The sand quarry in an area of 6.00 Hectare, Khasra No. 54, village – Rehi, Tehsil Chitrangi, Distt. Singrauli (M.P.) have obtained Environmental clearance by State Environment Impact Assessment Authority (SEIAA) vide Letter No. 3946/SEIAA/15 dated 08/07/2015 in the favour of M/s Shiv Shakti Associates, (Partner Shri Sanjeev Kumar Singh) copy of E.C. is enclosed as **Annexure (1).** Registration were done by the concerned authority for a period of 01/11/2015 to 31/03/2019 for operation of sand quarry. Registration copy is enclosed as **Annexure (2).**

Mining plan were also approved for M/s. Shiv Shakti Associates (Partner – Shri Sanjeev Kumar Singh) **Annexure – (3)** as well as M.P. Pollution Control Board, Bhopal have also been granted consent under Section – 25 of the Water (Prevention and Control of Pollution) Act, 1974 and Under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 up to 31/03/2019. Subject to the fulfillment of the terms and conditions there in. A copy of the consent order is enclosed as **Annexure – (4).**

- On the day of inspection on dated 20/09/2020 of site this is found that there is no any mining activity is being carried out, and no any plant and machinery observed at site.
- By the enquiry of local peoples of nearby villager those told that the mining activity or transportation of sand from this site is not being carried out since last 1.5 years because mining lease period of this sand quarry perhaps has been lapsed so that mining activities are closed.
- Sand quarry is located along the River Gopad, [Geographical Location]: (82.2053 E & 24.395775 N).

Consented capacity of sand quarry was 145530 cum/year (as per E.C.). Mining lease were valid for 05 years i.e. 01/11/2015 to 31/03/2019. It is seen during the visit that there is no any monuments or important structure, no National Park, no reserve forest, no biodiversity area, as well as no forest zone up to 05 k.m. from the site of sand quarry and villager habitation area are approximately 2.0 k.m. away from the site.

Hon'ble National Green Tribunal may kindly be please to take the aforesaid reply on the record.

(S.D. Valmiki)
Regional Officer
M.P. Pollution Control Board,
Singrauli (M,P.)

(Rajeev Ranjan Meena)
Collector
District –Singrauli (M.P.)

State Environment Impact Assessment Authority, M.P.
(Government of India, Ministry of Environment & Forests)

(158)

Environmental Planning & Coordination Organization
Paryavaran Parisar, E-5, Arera Colony
Bhopal-4620 16
visit us http://www.mpseiaa.nic.in
Tel:0755-2466970, 2466859
Fax : 0755-2462136

No. 3846 / SEIAA /15
Date 8.12.15

ANNEXURE – 01

To,

M/s Shiv Shakti Associates
Partner - Shri Sanjeev Kumar Singh
Village-Rehi, Tehsil-Chitrangi, District-Singrauli, (M.P)- 486661

Sub.- **Case No. 2241/2014,** Prior Environmental Clearance for Sand Quarry in an area of 6.00 ha for production capacity of 145530 cum/year at Khasra No. 54 at **Village-Rehi, Tehsil-Chitrangi, District-Singrauli** (M.P) by M/s Shiv Shakti Associates (Partner Shri Sanjeev Kumar Singh) Village-Rehi, Tehsil-Chitrangi, District-Singrauli, (M.P)- 486661.

This has reference to your letter received in SEIAA office on 05.12.2014 and subsequent letters seeking Prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form – I, Appendix-1 Mining Plan & EMP, the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) and State Environment Impact Assessment Authority (SEIAA) constituted by the competent Authority.

II. There is no National Park/Sanctuary and interstate boundary within 10 Km radius. There is no human settlement within 500 m. from mining site.The nearest forest boundary is 620 m from the mining site.

The Sand Quarry project is for production capacity of 145530 cum per year. The mining will be carried out by Open cast manual method

III. The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated 14th September 2006.

IV. Based on the information submitted, as at Para (II) above and others the State Level Environment Impact Assessment Authority (SEIAA) considered the case in its 212nd meeting dtd. 24.06.2015 and decided to accept the recommendations of 175th SEAC meeting dtd 25.02.2015.

Hence, Prior Environmental Clearance is granted for **Sand Quarry** in an area of 6.00 ha for production capacity of 145530 cum/year at Khasra No. 54 at **Village-Rehi, Tehsil-Chitrangi, District-Singrauli** (M.P) **for the lease period** by M/s Shiv Shakti Associates (Partner Shri Sanjeev Kumar Singh) Village-Rehi, Tehsil-Chitrangi, District-Singrauli, (M.P)- 486661, subject to the compliance of following specific conditions as recommended by SEIAA & SEAC and subsequent Standard Conditions.

A. Specific Conditions

1. PP shall not start mining activity before execution of lease agreement
2. The average depth of the pit shall not exceed 3.0 m or water level whichever is less
3. The amount towards reclamation of the land in MLA shall be carried out through the mining department, the appropriate amount as estimated for the activity by mining department has to be deposited with the Collector to take up the activity after the mine is

4. PP shall be responsible for discrepancy (if any) in the submissions made by the PP to SEAC & SEIAA.
5. Plantation shall be carried out on the banks for stabilization of the banks.
6. Mining shall be carried only between 1st November to 31st May i.e. during non-monsoon period.
7. Transportation of sand shall not be carried out through forest area.
8. The mining activity shall be done manually.
9. Heavy vehicles shall not be allowed on the banks for loading of sand.
10. The sand shall be transported by small trolleys up to the main transport vehicle.
11. Transport vehicles will be covered with taurpoline to minimize dust/sand particle emissions.
12. For carrying out mining in proximity to any bridge and/or embankment, appropriate safety zone of 1 Km on upstream as well as on downstream from the periphery of the mining site shall be ensured taking into account the structural parameters, location aspects, flow rate, etc., and no mining shall be carried out in the safety zone.
13. No in stream mining shall be allowed.
14. The mining shall be carried out strictly as per the approved mining plan and ensure thatthe annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan.
15. Established water conveyance channels should not be relocated, straightened, or modified.
16. If the stream is dry, the excavation must not proceed beyond the lowest undisturbed elevation of the stream bottom, which is a function of local hydraulics, hydrology, and geomorphology.
17. After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.
18. PP shall take Socio-economic activities in the region through the 'Gram Panchayat'.

B. Standard Conditions

1 The banks on the curve of the river regime should be stabilized by proper bunds and then proper plantation should be carried out. Collector, should monitor so that the sand mining should not disturb the ecology of the region.

2 Mining will be carried out as per the approved Mining Plan. In case of any violation of Mining Plan the Environmental Clearance given by SEIAA will stand cancelled.

3 It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.

4 It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.

5 It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting.

6 Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration.

7 Parking of vehicles should not be made on public places.

8 Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.

9 Measures for prevention and control of soil erosion and management of silt shall be undertaken.

11 Plantation programme shall be carried out as per EMP. Self sustenance of the vegetation should be ensured. No tree-felling shall be done in the leased area except only with the permission from competent authority

12 The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation.

160

13 Project Proponent shall ensure appropriate arrangement for shelter and drinking water for the mine workers.

14 Persons working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.

15 Dispensary facilities for first-aid shall be provided at site.

16 A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies, as applicable, in addition to the relevant officers of the Government

17 The Ministry or any other competent authority may alter/modify the conditions or stipulate any further condition in the interest of environment protection.

18 Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

19 Any appeal against this prior environmental clearance shall lie with the Green Tribunal, if necessary, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

(Ajatshatru Shrivastava)
Member Secretary

Endt No. 3247 /SEIAA/15 Dated: 8.9.15

Copy to:-

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Member Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal-4620 16
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016
4. Collector, Distnct Singrauli, M. P.
5. Divisional Forest Officer, District Singrauli, M. P.
6. I.A. Division, Monitoring Cell, MoEF& CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110 003.
7. Director (S), Regional office of the MOEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal – 462002.
9. District Mining Officer, District Singrauli, M. P.
10. Guard file

(Dr U.M. Shukla)
Officer-in-Charge

Case no. 2241 / 2014

रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

476

ANNEXURE – 02

पंजीयन प्रमाणपत्र

पंजीकरण का विवरण

ई पंजीकरण संख्या	MP508452015A1159133
पंजीकरण की तिथि	10/11/2015
ई-पंजीयन प्रमाणपत्र के प्रिन्ट करने की तिथि	18/11/2015
संपत्ति का मूल्य(यदि लागू है)	12311145
पंजीयन शुल्क (रूपये)	72007
कुल स्टाम्प शुल्क (रूपये)	96009
उप पंजीयक का नाम	DURGAWATI TEKAM
उप पंजीयक कार्यालय का नाम	उप पंजीयक कार्यालय सिंगरौली ,जिला सिंगरौली

पट्टादाता- स्वयं

नाम	विद्याकांत तिवारी खनि निरीक्षण सिंगरौली
पिता/पति का नाम	--
पता	कलेक्टर कार्यालय सिंगरौली खनि शाखा सिंगरौली तहसील व जिला सिंगरौली म.प्र., सिंगरौली, मध्य प्रदेश, भारत

पट्टेदार- स्वयं

संगठन का नाम	मे०शिवशक्ति असोसिएटस
अधिकृत व्यक्ति का नाम	संजीव कुमार सिंह
पता	ग्राम-गहिरा पोस्ट घोघरा तहसील सिहावल जिला सीधी म.प्र., सीधी, मध्य प्रदेश, भारत

Digitally signed
by SINGH
DURGAWATI
Date: 2015.11.18
10:32:12 IST

उप पंजीयक के हस्ताक्षर

रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

1777

स्टाम्प शुल्क का प्रमाण पत्र

ई स्टाम्प विवरण

ई स्टाम्प क्रमांक	0101500911201500687 8		
ई स्टाम्प राशि (रुपए)	96009		
शासकीय स्टाम्प ड्यूटी (रुपए)	96009	नगर पालिका ड्यूटी (रुपए)	0
जनपद ड्यूटी (रुपए)	0	उपकर राशि (रुपए)	0
छूट दी गई राशि (रुपए)	0		
ई स्टाम्प का प्रकार	गैर न्यायिक		
निर्गमन तिथि एवं समय	09/11/2015 08:11:08 PM		
यूजर आईडी / जारीकर्ता	ANKIT PRASAD DUBEY/SP0150408062015018 29		
एस पी / एस आर ओ / डी आर ओ / एच ओ विवरण	Infront of New Collectorate Shop-A-11 Main Road Singrauli सिन्गरोली सिंगरौली		

डीड विवरण

विलेख का प्रकार	पट्टा
लिखत	(दो) जहां कि पट्टा ऐसी अवधि के लिए तात्पर्यित है जो एक वर्ष से कम नहीं है किन्तु पांच वर्ष से कम है; विलेख में यथाउपवर्णित प्रीमियम या अग्रिम दिए गए या अग्रिम दिए जाने वाले धन तथा आरक्षित किए गए औसत वार्षिक भाटक की रकम, या सम्पत्ति के बाजार मूल्य का 0.1 प्रतिशत, इसमें से जो भी अधिक हो.
उद्देश्य	panjiyan

पहले पक्ष के विवरण

नाम	विद्याकांत तिवारी खनि निरीक्षण सिंगरौली
पता	कलेक्टर कार्यालय सिंगरौली खनि शाखा सिंगरौली तहसील व जिला सिंगरौली म.प्र.
व्यक्तियों की संख्या	1

दूसरे पक्ष के विवरण

संगठन का नाम	मे०शिवशक्ति असोसिएटस
पता	ग्राम-गहिरा पोस्ट घोघरा तहसील सिहावल जिला सीधी म.प्र.
व्यक्तियों की संख्या	1

(170)

रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

प्ररूप–अठारह
(देखिये नियम 37 (1))

व्यापारिक खदान के ठेके का करार

रायल्टी रेट रु0 100.00 प्रति घ.मी.

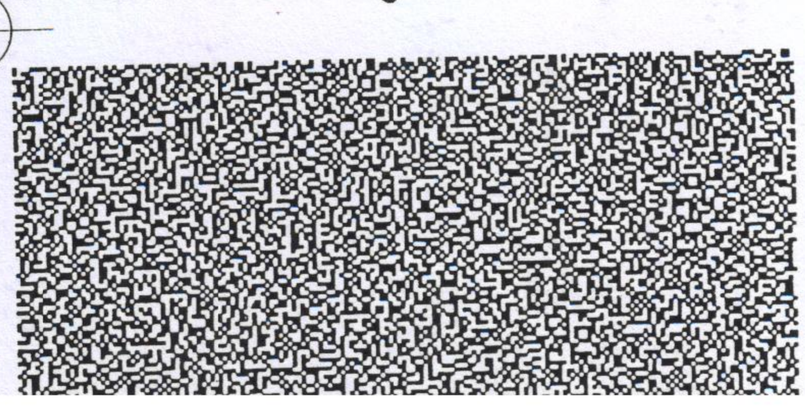
स्टाम्प ड्यूटी 96009.00

यह करार एक पक्ष के रूप में [1]कलेक्टर/अपर कलक्टर (वरिष्ठ भारतीय प्रशासनिक सेवा वेतनमान) जिला सिंगरौली के माध्यम से कार्य करते हुये मध्यप्रदेश के राज्यपाल (जिन्हे इसमें इसके पश्चात् राज्यपाल कहा गया है) जिस अभिव्यक्ति में उनके पद उत्तरवर्ती सम्मिलित है और दूसरे पक्ष के रूप में मे. शिवशक्ति एसोसिएटस पार्टनर श्री संजीव कुमार सिंह निवासी गहिरा पोस्ट घोघरा तहसील सिहावल जिला सीधी (म.प्र.) (जिसे इसमें इसके पश्चात ठेकेदार कहा गया है) जिस अभिव्यक्ति में जहा संदर्भ से ऐसा अनुज्ञात है उसमें उसके वारिस निष्पादक प्रशासक, प्रतिनिधि और अनुज्ञात समनुदेशिती शामिल है) के बीच आज 01नवम्बर सन् 2015 को व्यापारिक खदान ढ़ोंगा रेत की कालावधि 01.11.2015 से 31.03.2019 तक है के लिए किया गया।

1–यतः ठेकेदार ठेके की शर्तो के अनुसार ठेके की रकम रु0 2,81,00,000.00 प्रतिवर्ष का भुगतान करने के लिए सहमत हो गया है जो रकम एतद् पश्चात ठेके का धन कहलाएगी और रु. 14,05,000.00 अग्रिम धन के रूप में और रुपये 70,52,000.00 प्रतिभूति रकम और रु. 70,52,000.00 का ठेका अवधि की बैंक गारंटी/राष्ट्रीय बचत पत्र/सावधि जमा प्रतिभूति के रूप में अर्थात जो क्रमशः उक्त ठेके धन का क्रमशः पांच प्रतिशत पच्चीस प्रतिशत और पच्चीस प्रतिशत है और जो रकम ठेके के निबंधनों और शर्तो के सम्यक पालन के लिए जमा रखी जाएगी और जो कि ठेके के करार का किसी प्रकार भंग किये जाने की स्थिति समपहृत किये जाने योग्य होगी।

यतः कलेक्टर/अपर कलक्टर (वरिष्ठ भारतीय प्रशासनिक सेवा वेतनमान) कलेक्टर सिंगरौली ने उसे उस व्यापारिक खदान का ठेका स्वीकृत किया है जिसका मानचित्र संलग्न है जिस खदान का क्षेत्रफल 5.50 हे. है और जिसका विवरण संलग्न अनुसूची "क" में दिया गया है जो अब आगे "खदान" कही जाएगी।

2– यह कि इस करार के साक्ष्य स्वरूप अब रायल्टी किराया तथा अन्य भुगतानों के प्रतिफल में तथा शर्तो प्रसंविदाओं और करार के अधीन ठेकेदार को खनन के प्रयोजनों के लिए स्वीकृत क्षेत्र में प्रवेश करने अधिभोग रखने तथा उपयोग करने की स्वतंत्रता होगी और वह खनिज या खनिज के उत्पादों को खदान से बाहर ले जाने तथा उनका विक्रय करने के लिए इस शर्त के अध्यधीन स्वतंत्र रहेगा कि [1]कलेक्टर/अपर कलक्टर (वरिष्ठ भारतीय प्रशासनिक सेवा वेतनमान) ठेके की अवधि के दौरान सभी समय पर खदान के भीतर अवस्थित या ठेकेदार के नियंत्रण के अधीन अन्य कहीं खदान के उत्पादों पर तत्समय प्रचलित शुद्ध बाजार मूल्य पर अग्र



179

क्रयाधिकार रखेगी।

3– ठेकदार इस करार के अनुसरण में उसे ठेके पर दी गई भूमि को तारीख 01.11.2015 से प्रारभ्भ होकर तारीख 31.03.2019 तक की कालावधि के लिए धारण कब्जा ग्रहण करेगा।

4–एतद्वारा यह सहमति है कि एतद्वारा ठेके पर दिये गये क्षेत्र की सीमाएं खड़ी सीधी त्नम्ब रूप में नीचे की ओर भूमि के केन्द्र तक रहेंगी।

5–ठेकेदार रुपये 9,60,08,334.00 की रकम का नीचे दी गई तारीखों को या उसके पूर्व किश्तों में भुगतान करेगा–

वर्ष 2015–2016

अनुक्रमांक तारीख	किश्त क्रमांक	किश्त की रकम (रूपये में)	किश्त जमा करने की
1	1	46,83,334.00	28.10.2015
2	2	70,25,000.00	01.01.2016

योग:– 1,17,08,334.00

वर्ष 2016–2017

अनुक्रमांक तारीख	किश्त क्रमांक	किश्त की रकम (रूपये में)	किश्त जमा करने की
1	1	70,25,000.00	01.04.2016
2	2	70,25,000.00	01.07.2016
3	3	70,25,000.00	01.10.2016
4	4	70,25,000.00	01.01.2017

योग:– 2,81,00,000.00

वर्ष 2017–2018

अनुक्रमांक तारीख	किश्त क्रमांक	किश्त की रकम (रूपये में)	किश्त जमा करने की
1	1	70,25,000.00	01.04.2017

2	2	70,25,000.00	01.07.2017
3	3	70,25,000.00	01.10.2017
4	4	70,25,000.00	01.01.2018

योग:- 2,81,00,000.00

वर्ष 2018-2019

अनुक्रमांक	किश्त क्रमांक	किश्त की रकम (रूपये में)	किश्त जमा करने की तारीख
1	1	70,25,000.00	01.04.2018
2	2	70,25,000.00	01.07.2018
3	3	70,25,000.00	01.10.2018
4	4	70,25,000.00	01.01.2019

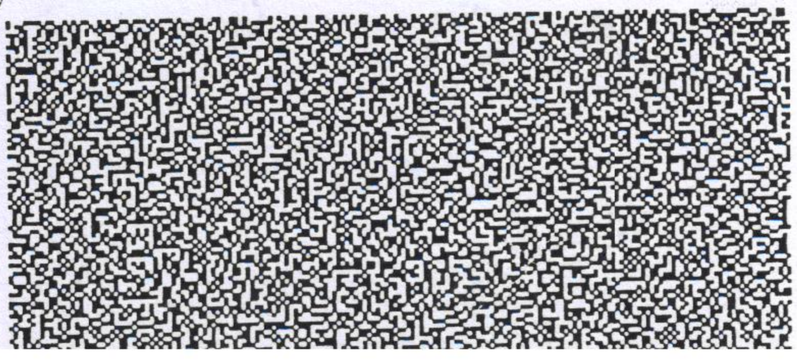
योग:- 2,81,00,000.00

[1](परन्तु ठेकेदार ठेकाधन तथा व्यापारिक खदान से संबंधित अन्य रकम नियम 10 के उपनियम (3) में विहित आगम प्राप्ति शीर्ष में जमा करेगा)
परन्तु यदि ठेकेदार नियत तारीख को किश्तों को जमा करने में असफल रहता है तो वह 24 प्रतिशत वार्षिक की दर से ब्याज सहित नियत किश्त/किश्तों का भुगतान करने के लिए आबद्ध होगा।

(2) ठेकेदार नीलाम की रकम के एवज में खनन योजना अनुसार रेत खनिज प्रतिवर्ष निकालेगा तथा ले जाएगाः परन्तु यदि ठेकेदार निर्धारित मात्रा से अधिक मात्रा में खनिज निकालेगा या ले जायेगा तब वह उस अधिक निकाली गई या ले जायी गई मात्रा के लिए प्रचलित दर से रायल्टी का भुगतान करने के दायित्वाधीन होगा।

(3) उस स्थिति में जब ठेकेदार वर्ष की समाप्ति से पहले उपरोक्त पैरा (2) में उल्लिखित मात्रा में खनिज निकालता है तो उपरोक्त पैरा (1) में अन्तर्विष्ट किसी बात के होते हुए भी वह ऐसे खनिज के निकालने से तीस दिन के भीतर समस्त बकाया किष्तों के भुगतान करने के दायित्वाधीन होगा और उसके पश्चात माह में निकाले गये समस्त खनिजों पर रायल्टी का भुगतान आगामी मास की 10 तारीख के पहले करेगा।
परन्तु यदि ठेकेदार नियत तारीख को रकम का भुगतान करने में असफल रहता है तो वह 24 प्रतिशत वार्षिक ब्याज की दर से ब्याज सहित शोध्य रकम/रकमों का भुगतान करने के दायित्वाधीन होगा।

6-यदि ठेके के चालू रहने के दौरान रायल्टी की दरें पुनरीक्षित की जाती है तब उसी अनुपात में ठेके की रकम पुनरीक्षित की जायेगी। उस मामले में पुनरीक्षित दरों के अनुसार रायल्टी ठेकेदार द्वारा उसके द्वारा प्रत्येक अतिरिक्त निकाले गये खनिज के लिए जैसा कि ऊपर शर्त क्रमांक 5 (2) में उल्लिखित है भुगतान की जायेगी।



7–[1](व्यापारिक खदान से संबंधित ठेकाधन एवं अन्य राशियां (अग्रिम धन और प्रतिभूति निक्षेप को छोड़कर) ठेकेदार द्वारा नियम 10 के उपनियम (3) में विहित प्राप्ति शीर्ष के अधीन जमा की जाएंगी।

8–ठेका रकम तथा अन्य शोध्यों के, जो कि इस करार के निबंधनों के अधीन देय है शोध्य तारीखों से दो मास से अधिक भुगतान न किए जाने की दशा में [1]कलेक्टर/अपर कलक्टर(वरिष्ठ भारतीय प्रशासनिक सेवा वेतनमान) या उसके द्वारा प्राधिकृत कोई अधिकारी परिसर में प्रवेश करने के लिए सशक्त होगा तथा/या उसके उत्पाद और/या खदान में की चल सम्पत्ति को अभिग्रहीत कर सकेगा और ले जा सकेगा।

9–यदि इस करार के अधीन ठेके की रकम या कोई अन्य शोध्य ठेकेदार द्वारा एक मास से अधिक के लिए भुगतान नहीं किया जाता है तो [1]कलेक्टर/अपर कलक्टर (वरिष्ठ भारतीय प्रशासनिक सेवा वेतनमान)या तो ठेका रद्द कर भुमि में प्रवेश कर खदान तथा समस्त खदान के उत्पादों को कब्जा प्राप्त कर सकेगा या संपूर्ण प्रतिभूति या उसका कोई भाग समपहृत कर सकेगा उस दशा में ठेकेदार को 15 दिनों के भीतर समपहृत प्रतिभूति रकम जमा करना होगी। यदि खदान का ठेका रद्द करने के परिणाम स्वरूप खदान को पुनः नीलाम किया जाता है तो हानि यदि कोई हो कि वसूली ठेकेदार से भू–राजस्व की बकाया के तौर पर की जायगीः परन्तु ऐसा करने के पूर्व[1]कलेक्टर/अपर कलक्टर(वरिष्ठ भारतीय प्रशासनिक सेवा वेतनमान) अतिशोध्य रकम (ओव्हर ड्यू अमाउन्ट) जमा करने के लिए ठेकेदार को तीस दिवस की सूचना जारी करेगा।

10–ठेकेदार इस बात के लिए हकदार होगा कि वह खदान में ऐसे अस्थायी भवन आदि का निमार्ण कर सके जैसा कि वास्तविक उत्खनन प्रयोजनों के लिए अपेक्षित हो और इसे ठेकेदार ठेका अवधि समाप्ति के पूर्व हटा लेगा। ऐसा नही करने की स्थिति में ठेका समाप्ति के पश्चात् खदान भूमि पर निर्मित ऐसे कोई भवन [1]कलेक्टर/अपर कलक्टर (वरिष्ठ भारतीय प्रशासनिक सेवा वेतनमान) की संपत्ति होंगे जिसके लिए ठेकेदार को उसकी मुआवजा आदि के दावा करने का अधिकार नही होगा। यदि ठेके की कालावधि के भीतर ठेकेदार द्वारा स्थापित ढांचा हटाया नही जाता है।

11–ठेकेदार अपने खर्चे पर पट्टे पर दी गई खदान की भूमि की सीमाओं को दर्शित करने के लिए सीमा चिन्ह तथा स्तंभ (पिलर) स्थापित करेगा एवं उन्हे हमेशा दुरूस्त रखेगा।

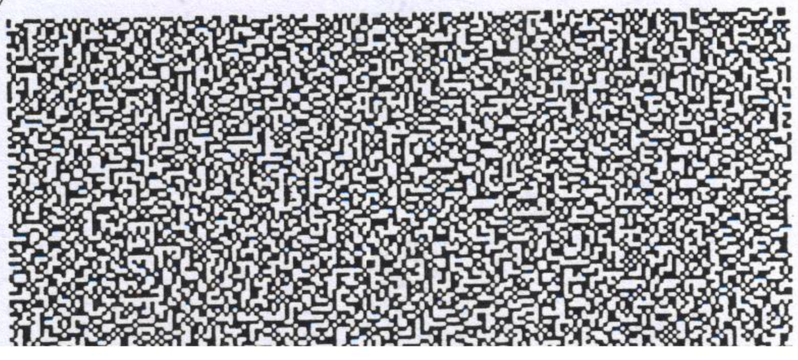
12–ठेकेदार ठेके के अधीन प्राप्त भूमि या उसके किसी भाग को समनुदेशित या उप पट्टे पर नही देगा अथवा ठेके के अधीन प्रदत्त अधिकारों/विशेषाधिकारों को अंतरित नहीं करेगा।

13–ठेकेदार प्रवृत नियमों तथा विनियमों से और ऐसी अन्य शर्तो से आबद्ध होगा जैसी कि शासन द्वारा समय समय पर अधिरोपित की जाएं।

14–ठेकेदार प्रवृत नियमों तथा विनियमों से और ऐसी अन्य शर्तो से आबद्ध होगा जैसी कि शासन द्वारा समय समय पर अधिरोपित की जाएं।

15–ठेकेदार खदान में कार्य कर रहे व्यक्तियों के स्वास्थ्य एवं संरक्षा के समुचित उपाय करने के आबद्ध होगा।

16–ठेकेदार सड़क पानी संबंधी अधिकारों और अन्य सुखाधिकार का घ्यान रखेगा।



17–सरकार को यह अधिकार होगा कि वह पट्टाकृत क्षेत्र के ऊपर संचार साधनों की स्थापना के लिए सरफेस रोड का निर्माण करे या अन्य उपाय करे एवं ठेकेदार को उसके लिए मुआवजा का दावा करने का अधिकार नहीं होगा।

18– ठेकेदार अनुमोदित खनन योजना के अनुसार संक्रिया करेगा और रेत तथा बजरी का खनन सतह से तीन मीटर तक अथवा जल स्तर तक जो भी कम हो किया जायेगा. ऐसा उत्खनन नदी/नाले के पानी के भीतर नही किया जायेगा.

19–ठेकेदार खदान से अभिप्राप्त और विक्रय किए गए या निकास किए गए खनिज की मात्रा तथा विशिष्टिया दर्शाये हुए उनका सही लेखा और खदान में नियोजित व्यक्तियों की संख्या तथा खदान का पूर्ण रेखांक संधारित करेगा और शासन/[1]कलेक्टर/अपर कलक्टर(वरिष्ठ भारतीय प्रशासनिक सेवा वेतनमान) द्वारा प्राधिकृत किए गए अधिकारी को किसी भी समय ऐसे लेखाओं तथा रेखांको का परीक्षण करने देगा तथा ऐसे सक्षम अधिकारी द्वारा निरीक्षण के दौरान या मांग की जाने पर उन्हे प्रस्तुत करेगा।

20–ठेकेदार नीचे दिये गये प्रोफार्मा में मासिक विवरणी प्रत्येक मास की 7 तारीख के पूर्व[1]कलेक्टर/अपर कलक्टर (वरिष्ठ भारतीय प्रशासनिक सेवा वेतनमान) को प्रस्तुत करेगा।

मासनिकाले गये खनिज का प्रारंभिक स्टाक	मास में निकाले गये खनिज की मात्रा की मात्रागये खनिज	मास में निकास किये गये खनिज की मात्रा	मास में विक्रय किये गये अंतिम स्टाक	मास के अंत में खनिज का की मात्रा	मास के दौरान नियोजित श्रमिकों की औसत संख्या
1	2	3	4	5	6 7

21–ठेकेदार खदान क्षेत्र में घटने वाली किसी दुर्घटना की रिपोर्ट तत्काल संबंधित जिला मजिस्ट्रेट को देगा।

22–ठेकेदार[1]कलेक्टर/अपर कलक्टर (वरिष्ठ भारतीय प्रशासनिक सेवा वेतनमान) के विरूद्ध उसके ठेके में शामिल की गई उस भूमि के बारे में जिसके बारे में तदनन्तर यह पता चलता है कि वह ठेके के लिए उपलब्ध नहीं रही है कोई मुआवजा या नुकसान का दावा नहीं करेगा।

23–यदि ठेकेदार उक्त ठेके की कालावधि के पूर्ण होने के पूर्व ठेके को पर्यवसित करने का इच्छुक है तो वह ऐसे आशय की तीन मास की लिखित सूचना [1]कलेक्टर/अपर कलक्टर (वरिष्ठ भारतीय प्रशासनिक सेवा वेतनमान) को देगा। [1]कलेक्टर/अपर कलक्टर (वरिष्ठ भारतीय प्रशासनिक सेवा वेतनमान) को उसे स्वीकृत /अस्वीकृत करने का अधिकार होगाः
परन्तु इस प्रकार ठेके का समयावधि पूर्व किया गया समर्पण [1]कलेक्टर/अपर कलक्टर (वरिष्ठ भारतीय प्रशासनिक सेवा वेतनमान) द्वारा केवल तभी स्वीकार किया जाएगा जबकि ठेके का समर्पण स्वीकार करने की तारीख को ठेके के विरूद्ध कोई बकाया न हो।

(173)

24–ठेकेदार उस प्रयोजन से जिसके लिए उसको ठेका दिया गया है भिन्न प्रयोजन के लिए इस करार के अधीन उसको दी गई भूमि का उपयोग नही करेगा।

25–(1)यूद्ध की स्थिति में या आपातकाल की दशा में सरकार को खदान वस्तुएं भूमि मशीनरी संयंत्र भवन तथा सामग्री का कब्जा लेने का अधिकार रहेगा तथा ऐसी दशा में ठेकेदार का किसी मुआवजे के लिए कोई दावा नही रहेगा।

(2)राज्य सरकार को लोकहित में ठेके की कालावधि समाप्त होने के पूर्व कब्जा वापस लेने का अधिकार होगाः परन्तु कालावधि समाप्त के पूर्व कब्जा लेने के पूर्व ठेकेदार को एक मास की कालावधि की सूचना दी जाएगी।

26–ठेके से संबंधित और/या उसके संबंध में कोई विवाद होने की स्थिति में [1]कलेक्टर/अपर कलक्टर (वरिष्ठ भारतीय प्रशासनिक सेवा वेतनमान) का विनिष्चय अंतिम होगाः
परन्तु पारित किए गए किसी आदेश के विरूद्ध अपील उस प्राधिकारी को और उस रीति में होगी जो कि [1](ये नियम) में विहित है।

27.(1)कब्जे का पुनग्र्रहण– जहां नीलाम की गई कोई खदान रद्द की जाती है या पर्यवसित की जाती है अथवा खदान के कब्जे का लोकहित में पुनग्र्रहण करने का विनिश्चय किया जाता है या वह कालावधि,जिसके लिए व्यापारिक खदान मंजूर की गई हो समाप्त हो जाती है तो ठेकेदार खान का कब्जा उस[1]कलेक्टर/अपर कलक्टर (वरिष्ठ भारतीय प्रशासनिक सेवा वेतनमान) को जिसमें व्यापारिक खदान या उसका बड़ा भाग अवस्थित हो रद्द किये जाने के या पर्यवसित किए जाने के या लोकहित में कब्जा वापस लेने के विनिश्चय की संसूचना की तारीख से सात दिन की कालावधि के भीतर या खदान की नीलामी की कालावधि समाप्त होने की तारीख के आगामी दिन से जैसी भी स्थिति हो वापस सौप देगा।

(2)जहा ठेकेदार व्यापारिक खदान का कब्जा उपखण्ड (1) में विनिर्दिष्ट कालावधि के भीतर सौपने में असफल रहता है वहा [1]कलेक्टर/अपर कलक्टर (वरिष्ठ भारतीय प्रशासनिक सेवा वेतनमान) या उसके द्वारा प्राधिकृत कोई अधिकार सूचना की तामील या तो डाक द्वारा या उसकी प्रति ठेकेदार को व्यक्तिगत रूप से या उसके परिवार के सदस्यों या नौकरों में से किसी को निविदत्त करते हुए या देते हुए उसके निवास स्थान अथवा कारबार के स्थान के किसी सहजदृष्य स्थान पर एक प्रति चस्पा करके या उसे उस स्थान में जहा ठेकेदार निवास करता है परिचालित कम से कम एक समाचार पत्र में प्रकाशित करके करेगा या करवाएगा।

(3)उपखण्ड(2)के अधीन सूचना में यह कथन अंतर्विष्ट होगा कि ठेकेदार नीलाम खदान का कब्जा [1]कलेक्टर/अपर कलक्टर (वरिष्ठ भारतीय प्रशासनिक सेवा वेतनमान) या उपखण्ड (1)के अधीन उसके द्वारा प्राधिकृत अधिकारी को सूचना की तामीली की तारीख से सात दिन के भीतर सौप देगा।

(4)जहां ठेकेदार उपखण्ड(2) के अधीन सूचना में विनिर्दिष्ट कालावधि के भीतर व्यापारिक खदान का कब्जा सौपने में असफल रहता है वहा [1]कलेक्टर/अपर कलक्टर (वरिष्ठ भारतीय प्रशासनिक सेवा वेतनमान) या उपखण्ड (1) के अधीन उसके द्वारा प्राधिकृत अधिकारी ठेकेदार से व्यापारिक खदान का कब्जा ले सकेगा और

उस प्रयोजन के लिए ऐसे बल का प्रयोग कर सकेगा, जैसा कि आवश्यक समझा जाए।

(5)यदि ठेके की कालावधि की समाप्ति पर ठेकेदार, अगले दिन खदान का कब्जा सौपने में असफल रहता है तो ठेकेदार, कब्जा वापस लिए जाने पर्यन्त करार की समस्त शर्तो का पालन करेगा।
28–यदि ठेकेदार द्वारा करार की शर्तो का उल्लधन किया जाता है तो [1]कलेक्टर/अपर कलक्टर (वरिष्ठ भारतीय प्रशासनिक सेवा वेतनमान) को ठेकेदार द्वारा जमा प्रतिभूति रकम/प्रतिभति या उसका भाग समपहृत करने का अधिकार होगा।
परन्तु ऐसा करने के पूर्व [1]कलेक्टर/अपर कलक्टर(वरिष्ठ भारतीय प्रशासनिक सेवा वेतनमान) ठेकेदार को 30 दिन के भीतर उल्लधनों का निराकरण करने के लिए कारण बताओ सूचना जारी करेगा।
29(1)ठेकेदार मध्यप्रदेश गौण खनिज नियम 1996 के नियम 29 के उपनियम (6) के अंतर्गत प्ररूप आठ में विहित अभिवहन पासबुक अभिप्राप्त करने हेतु आवेदन पत्र [1](खनि अधिकारी/सहायक खनि अधिकारी) को प्रस्तुत करेगा।
(2)[1](खनि अधिकारी/सहायक खनि अधिकारी) ठेकेदार द्वारा जमा ठेके के धन/किश्त की राशि के अनुसार ही अभिवहन पास बुक दो प्रतियों में अपनी सील तथा अपने हस्ताक्षर से जारी करेगा।

(3)ठेकेदार खदान से खनिज या उसके उत्पाद ले जाने वाले प्रत्येक वाहन के साथ रखे जाने के लिए मध्यप्रदेश गौण खनिज नियम 1996 के नियम 29 के उपनियम (7) के अंतर्गत प्रत्येक खेप के लिए प्ररूप–नौ में एक अभिवहन पास जारी करेगा।

30–करार के अधीन एतद्वारा यह पट्टाक्रामित किया जाता है उस दशा में जब ठेकेदार करार में अंतर्विष्ट और उल्लिखित समस्त निबंधनों और शर्तों को पूरा करता है तो प्रतिभूति रकम रुपये 38,00,000.00 तथा अग्रिम धन की रकम रुपये 7,60,000.00 जो कि ठेकेदार द्वारा जमा की गई है [1]कलेक्टर/अपर कलक्टर (वरिष्ठ भारतीय प्रशासनिक सेवा वेतनमान) द्वारा उसे वापिस की जाएगी।

अनुसूची–क
देखिए पैरा–1

जिला	तहसील	विकासखण्ड	ग्राम	खसरा क्रमांक	रकवा
1	2	3	4	5	6
सिंगरौली	चितरंगी	चितरंगी	रेही	546.00	हे.

रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

185

मैं/हम इस दस्तावेज के सभी पृष्ठों के विवरणों एवं प्रविष्टियों को, दस्तावेज के आईडी 493940 तथा ई-स्टाम्प कोड 0101500911201500687 8 सहित, एतद् द्वारा अभिप्रमाणित एवं पुष्टि करते हैं, तथा मेरे/अपने निम्नांकित हस्ताक्षरों से इस दस्तावेज को निष्पादित भी करते हैं।

प्रथम पक्षकार/ पक्षकारों के हस्ताक्षर:
नाम तथा पिता का नाम:
श्रीमति त्रिवेणी सिंगरौली
विद्याकान्त तिवारी

द्वितीय पक्षकार/ पक्षकारों के हस्ताक्षर :
नाम तथा पिता का नाम :
मे० विशक्ति एसोसिएट्स
प्रो० संजीत कुमार सिंह
संजीव कुमार सिंह

अन्य पक्षकार/ पक्षकारों के हस्ताक्षर :
नाम तथा पिता का नाम :

गवाह 1 का नाम जगदेन्द्र सिंह पिता लालराम सिंह
पता उम्र-37 वर्ष निवासी-पतेरी तह पुरहट
हस्ताक्षर जिला सिंगरौली (म.प्र.).
आईडी का टाईप तथा नम्बर
VOTER ID
BRR6269518.

गवाह 2 का नाम रामसजीवन विश्वकर्मा पिता आर.एस.
पता विश्वकर्मा उम्र: 21 वर्ष निवासी मोगमा
हस्ताक्षर जिला सिंगरौली (म.प्र.).
आईडी का टाईप तथा नम्बर
DRIVING LICENCE
MP53N-2007-002447
रामसजीवन विश्वकर्मा

रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

(186)

कार्यालय कलेक्टर (खनिज शाखा) सिंगरौली (म.प्र.)
सिंगरौली, दिनांक 21 / 08 / 2015

क्रमांक 1591 / खनिज / अनु. / 2015

प्रति,
उप पंजीयक
सिंगरौली
जिला– सिंगरौली

विषय :– सरकारी ऑफीसरों या कतिपय लोक कृत्यकारियों द्वारा अधिकृत किये गये अधिकारी अथवा कर्मचारी द्वारा उप पंजीयक कार्यालय में उपस्थित होकर हस्ताक्षर अंगूठा निशान एवं फोटोग्राफ्स संबंधी एप्लीकेशन की अपेक्षाओं की पूर्ति किया जाने के सम्बन्ध में सम्बन्धित खनि निरीक्षकों को अधिकृत किये जाने बावत्।

संदर्भ :– कार्यालय महानिरीक्षक पंजीयन एवम् अधीक्षक मुद्रांक, मध्यप्रदेश के पत्र क्रमांक 971 / सम्पदा ई पंजीयन–80 / 2015 भोपाल दिनांक 30.07.2015।

–0–

उपरोक्त विषयांतर्गत संदर्भित पत्र का अवलोकन करने कष्ट करें। संदर्भित पत्र द्वारा रजिष्ट्रीकरण अधिनियम, 1908 की धारा 88 के अनुसार सम्पदा के अन्तर्गत दस्तावेजों के पंजीयन की प्रक्रिया पूरी करने के लिये उक्त परिपेक्ष्य में पदीय हैसियत में निष्पादित किये गये दस्तावेजों में सरकारी ऑफीसरें या कतिपय लोक कृत्यकारियों द्वारा अधिकृत किये गये अधिकारी अथवा कर्मचारी को उप पंजीयक कार्यालय में उपस्थित होकर हस्ताक्षर अंगूठा निशान एवं फोटोग्राफ्स संबंधी एप्लीकेशन की अपेक्षाओं की पूर्ति करने हेतु निर्देशित किया गया है।

उक्त निर्देश के पालन में जिला सिंगरौली अन्तर्गत (खनि शाखा) खनि रियायत नियमावली 1960 एवं म.प्र.गौंण खनिज नियम 1996 में विहित प्रावधानों के तहत स्वीकृत खनि रियायतों के अनुबंध पत्र के ई–पंजीयन हेतु इस कार्यालय में पदस्थ श्री के. एम. शुक्ला, खनि निरीक्षक सिंगरौली एवं श्री विद्याकान्त तिवारी, खनि निरीक्षक सिंगरौली को उप पंजीयक कार्यालय में उपस्थित होकर हस्ताक्षर अंगूठा निशान एवं फोटोग्राफ्स संबंधी एप्लीकेशन की अपेक्षाओं की पूर्ति किये जाने हेतु अधिकृत किया गया है।

अतः उपरोक्तानुसार अधिकृत खनि निरीक्षकों के माध्यम से ई–पंजीयन की प्रक्रिया का पालन सुनिश्चित कराने का कष्ट करें।

(कलेक्टर महोदय द्वारा आदेशित)

21/8/15
उप संचालक
(खनि प्रशा.)
जिला सिंगरौली (म.प्र.)

सिंगरौली, दिनांक / /2015

पृ0 क्रमांक /खनिज / अनु. / 2015

प्रतिलिपि –

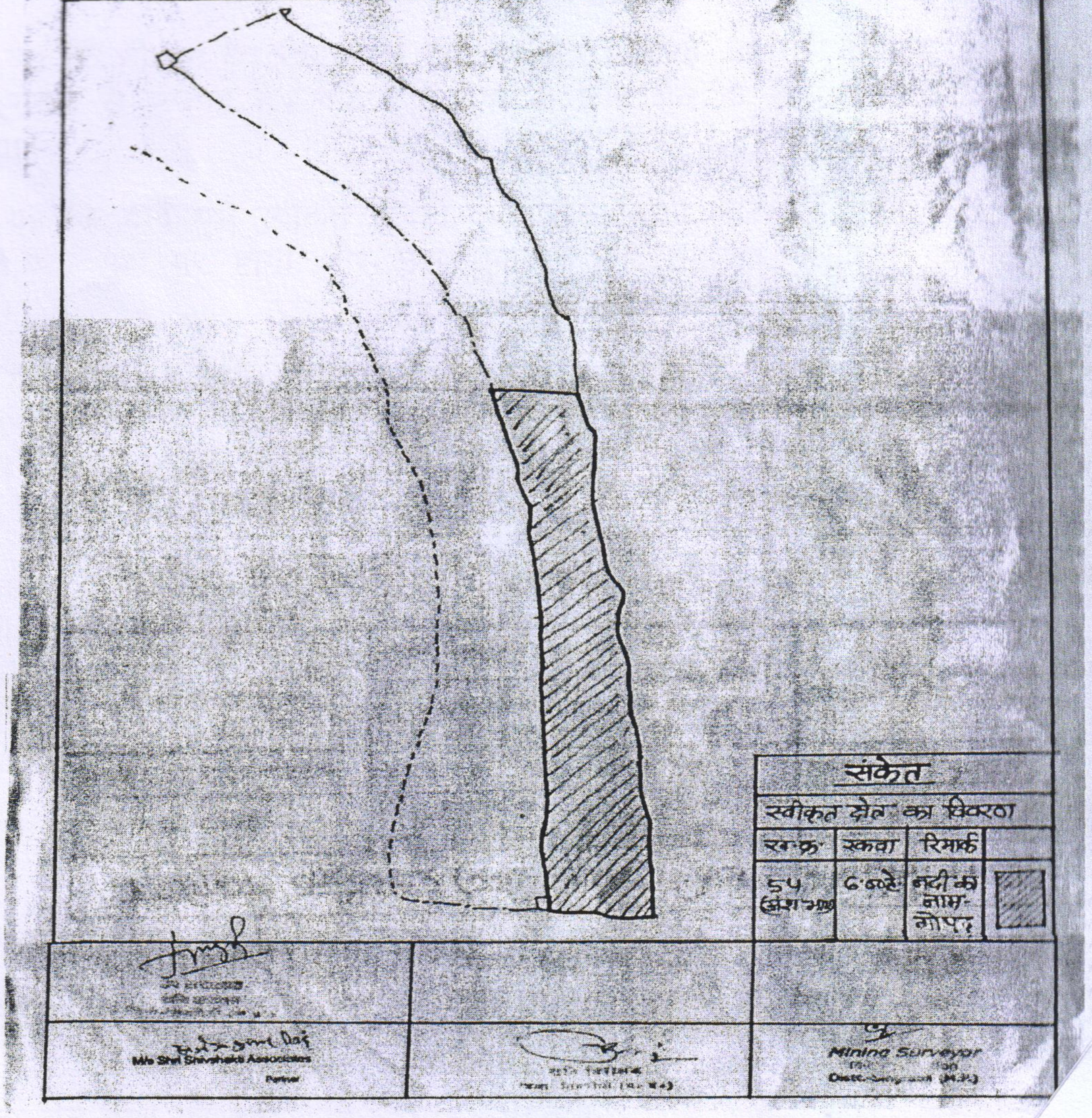
1. श्री के. एम. शुक्ला एवं श्री विद्याकान्त तिवारी खनि निरीक्षक सिंगरौली की ओर सूचनार्थ एवं कार्यालय महानिरीक्षक पंजीयन एवम् अधीक्षक मुद्रांक, मध्यप्रदेश के पत्र क्रमांक 971 / सम्पदा ई पंजीयन–80 / 2015 भोपाल दिनांक 30.07.2015 में उल्लेखित निर्देशों का पालन सुनिश्चित करें।

उप संचालक
(खनि प्रशा.)
जिला सिंगरौली (म.प्र.)

रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

कार्यालय कलेक्टर (खनि शाखा) जिला- सिंगरौली (म.प्र.)

नीलाम खदान	ग्राम- रेही, तहसील- चितरंगी जिला- सिंगरौली. स.क्र.- 54(अंश भाग) रकबा- 6.00 हे.	खनन योजना 2014-15 से 16/11 1455.30 M³
अवधि- 31/03/2019 तक	खनिज- रेत. नदी- गोपद नदी	सिया- 2014-15 — 16/11 1455.30 M³
N W E S	मे. श्री शिव शक्ती एसोसिएट्स पार्टनर श्री संजीव कुमार सिंह S/o श्री कौशल सिंह. निवासी- गहिरा. पोस्ट- चोपरा जिला- सीधी (म.प्र.)	पैमाना- 1/4000



संकेत

स्वीकृत क्षेत्र का विवरण

क्र.क्र.	रकबा	रिमार्क	
54 (अंश भाग)	6.00 हे.	नदी का नाम- गोपद	

M/s Shri Shivshakti Associates
Partner

Mining Surveyor

कार्यालय कलेक्टर (खनि शाखा) जिला सिंगरौली (म.प्र.)

खदान ठेके के आधिपत्य की पावती

मै मे. **श्री शिवशक्ती एसोगसिएट्स पार्टनर श्री संजीव कुमार सिंह** तनय **श्री कौशल सिंह** जाति **क्षत्रिय** निवासी **गहिरा, पोस्ट घोघरा, जिला सीधी (म.प्र.)** का निवासी हूं। **गुड्डी रेत** खदान **रेही** का ठेका **01.11.2015 से 31.03.2019** तक के लिए नीलामी के माध्यम से आवंटित किया गया है मेरे द्वारा उसका उक्त ठेके का आधिपत्य दिनांक 10/11/15 को नीचे लिखे गये अतिरिक्त शर्तों पर लिया गया है :–

1– यह कि नीलाम खदान ग्राम रेही, तहसील चितरंगी, ख. क्र. 54 रकवा 6.00 हे. क्षेत्र (गोपद नदी) का सीमांकन राजस्व एवं खनिज अमले द्वारा किये जाने के उपरान्त मौके पर उपस्थित रहकर मैने भली भांति चारों ओर की स्वीकृत खदान सीमा को देख लिया है।

2– यह कि नीलाम रेत खदान के ठेके का क्षेत्र 6.00 हे. जो मुझे स्वीकृत हुआ है उससे मै स्वयं पूर्णरूप से सन्तुष्ट हूँ। भविष्य में ठेके के लिए क्षेत्र के सम्बन्ध में कोई भी प्रश्न नही उठाऊंगा।

3– यह कि यदि मुझे स्वीकृत खदान के क्षेत्र में किसी कारण से हानि होती है तो उसका उत्तरदायित्व मुझ पर होगा और उस नुकसान का समुचित मुआवजा कलेक्टर को अदा करूगां।

4– यह कि मेरे द्वारा स्वीकृत खदान क्षेत्र पर निर्धारित आकार–प्रकार के सीमा स्तंभ स्थापित कर सीमांकित स्तंभों पर जी.पी.एस. यंत्र से अक्षांस एवं देशान्तर अंकित कराकर सम्पूर्ण क्षेत्र का विवरण दर्शाने वाला बोर्ड या सूचना–पटल स्थापित करुंगा एवं उन्हे हमेशा दुरुस्त रखूंगा।

अतः मै एतद् द्वारा इस आधिपत्य पावती का अनुबंध करता हूँ जो सही है और रिकार्ड में रहेगी।

कब्जा देने वाले का नाम	पदनाम	हस्ताक्षर
बिधाकर-ट तिवारी	खनि निरीक्षक	10/11/15
	खनि सर्वेयर	
प्यारेलाल पनिका	राजस्व निरीक्षक चितरंगी	
रमेश-चन्द्र तिवारी	हल्का पटवारी कर्पुआ	
कब्जा लेने वाले का नाम	**पदनाम**	**हस्ताक्षर**
	खदान ठेकेदार	संजीव कुमार सिंह मे. शिवशक्ती एसोसिएट्स
	गवाह – 1	हरिनारायण दिवेदी
	गवाह – 2	पुष्पराज पाण्डेय

दिनांक.....

461

ANNEXURE – 03

MINING PLAN

OF

Govt. of M.P. Directorate of Geology & Mining Regional Office
Reg.No. 1923
Date 10-11-14
★ REWA ★

SAND (RETA) DEPOSIT AREA 6.00 HA. KHASRA NO. 54

VILLAGE – REHI, TEHSIL – CHITRANGI, DISTRICT - SINGRAULI

(MADHYA PRADESH) 486886

NOVEMBER– *2014*

Approved

PREPARED BY:

REG.: RQP/DGMMP/58/2013

R.Q.P. MUNEENDRA KUMAR PANDAY,

OLD - M.P.S.R.T.C. DEPOT BEHIND DHEKHA,

REWA (M.P.)

Regional Head
Directorate of Geology & Mining
Regional Office Rewa (M.P.)

PERIOD OF MINING PLAN: 05 YEAR (NOVEMBER 2014 TO MARCH 2019)

PERIOD OF LEASE: 05 YEAR (NOVEMBER 2014 TO MARCH 2019)

AUCTION QUARRY

APPLICANT:

M/S: SHIV SHAKTI ASSOCIATES

PARTNER; SHRI SANJEEV KUMAR SINGH

VILL. - GAHIRA, POST - GHOGHRA

DISTRICT – SIDHI,

(PRADESH PRADESH)

Muneendra Kumar Pandey
RQP/ DGMMP/ 58/2013

YEAR WISE PRODUCTION

YEAR	YEAR (2014-15)	YEAR (2015-16)	YEAR (2016-17)	YEAR (2017-18)	YEAR (2018-19)
	I	II	III	IV	V
PRODUCTION	145530M³	145530M³	145530M³	145530M³	145530M³

Note: Conditional reserves may increase by 30% hence the production may increase by 25% (5% will be blocked in statutory barriers)

Regional Head
Directorate of Geology & Mir
Regional Office Rewa (M

c& d) Composite plans, sections & Waste dumps are shown in plate no. VI

e) PROPOSED RATE OF PRODUCTION WHEN THE MINE IS FULLY DEVELOPED

The average production will be 145530M³

EXPECTED LIFE OF THE MINE AND THE YEAR FROM WHICH EFFECTED.

This is case of river bed sand mining case, every year mansoon replenish the pits hence river bed has no fix mine life.

f) CONCEPTUAL MINING PLAN FOR ENTIRE LEASE PERIOD/CONCEPTUAL PERIOD BASED ON THE GEOLOGICAL MINNG AND ENVIRONMENTAL CONSIDERATIONS

i)CONCEPTUAL EXPLORATION

Not required.

ii) CONCEPTUAL DEVELOPMENT

Every year about 145530M² area will be use for sand collection for average 1.15m depth and the during the mansoon season this pit will be replenished by sand hence pit development and replenishment is concurrent process.

iii) CONCEPTUAL TOP SOIL DUMP MANAGEMENT

As such there is no top soil within the applied area.

iv) CONCEPTUAL RECLAMATION AND REHABILATION:

As earlier stated the in sand mining the replenish area got refilled with concurrent rainy season hence the reclamation and rehabilitation of exploited area will not be applicable.

The reclamation and rehabilitation is to restore the site to an acceptable satisfactory condition, in this way following steps will be taken

ANNEXURE – 04

Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-MEDIUM	CCA-Renewal	VALIDITY (A/W): 31/03/2019	CONSENT NO: ***	PCB ID: 54473

To,

The Occupier,
M/s. Shiv Shakti Associates-sand mine Rehi,
Kh No 54 Vill Rehi tah Chitrangi Dist Singrauli,
vill Gahira Po Ghoghra tah sihawal Dist Sidhi,
Kh No 54 Vill Rehi Tah Chitrangi Dist Singrauli,City : Rehi,
Tal : Singrauli, Dist : Singrauli, (M.P.)

Subject: Grant of renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your renewal of Consent Application Receipt No. 458121 Dt. 09/11/2017 and last communication received on Dt.

With reference to your above application for renewal of consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **31/03/2019**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: longitude 82^0 20' 53" E & latitude 24^0 39' 57.75" N ,
at Kh No. 54 in village Rehi Tahsil Chitrangi Distt Singrauli (M.P.).

b. Mining lease area : 6.0 Ha

c. Product & Production Capacity:

Product	CCA Qty
Mining of Sand	145530 Cubic Meter per year

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to **31/03/2019** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act
* General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Singrauli Dist. Singrauli (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Singrauli (M.P.)

eSign Signing from UIDAI Server
Digitally Sign with Aadhaar

e-Signed On 16/01/2018 12:42:15
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # U75E8J543L

Achyut mishra

ACHYUT ANAND MISHRA
Member Secretary

Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.00 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.50 KL/day

2. Trade Effluent Treatment:- (If any)
The applicant shall provide comprehensive effluent treatment system and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 27^{0}C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system and maintain the same properly to achieve following standards as notified vide GSR No. **1265(E) Dt. 13.10.2017**:
-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 27^{0}C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

7. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

8. Compilation of Monitoring-
i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

9. Recording of Monitoring-
i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed

(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

10. Reporting of Monitoring Results:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

11. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

12. Limitation of visible floating solids and foam:
During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

13. Disposal of Collected Solid-
All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

14. Provision for Electric Power Failure-
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

15. Prohibition of By pass system-
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :
i. where unavoidable to prevent loss of life or severe property damage, or
ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

16. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-

1) No mid stream mining is allowed.

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 $\mu g/m^3$ (PM_{10} $\mu g/m^3$ 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 $\mu g/m^3$ ($PM_{2.5}$ $\mu g/m^3$ 24 hrs. basis)
c. Sulphur Dioxide [SO_2] (24 hrs. Basis) - 80 $\mu g/m^3$
d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu g/m^3$
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu g/m^3$

2. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

3. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

4. Approach roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements.

Additional Air condition:- (if any) :-

1) Mine management shall provide pucca road for material transportation
2) Mine management shall not use village road for transportation of sand.
3) Mine management shall provide fugitive emission control arrangements.

Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.

b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.

c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.

d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,

e. To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation

8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

(a) Violation of any terms and conditions of this Consent.
(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:- (if any) :-

1. If the stream is dry, the excavation must not proceed beyond the lowest undisturbed elevation of the stream bottom, which is a function of local hydraulics, hydrology, and geomorphology

2. The mine management shall ensure the conservation of river ecology & its Natural course. Established water conveyance channels should not be relocated straightened or modified.

3. Tree plantation shall be carried out in open area available along the bank of River to conserve its Natural course.

4. The maximum depth of the mine pit shall not exceed 3 .0 meter & mining shall be done above the water level. No in stream mining shall be done.

Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

5. The mining activity shall be done manually. Mining will be done with the help of spade, basket & shovel by lifting & loading the sand in small trolleys .No dumper/trucks shall be used. Heavy vehicles shall not be allowed on the banks for loading/transporting of sand.

6. The sand shall be transported by small trolleys up to the Mineral stacking yard of15x37 meter with 1.0 meter high & 0.5 meter broad wall all around except at two opening towards main service road will be constructed to avoid spreading and any kind of leaching effect on ground. Proper air pollution control arrangements shall be provided at yard to prevent fugitive emission due to loading/unloading activity.

7. Transport vehicles will be covered with taurpoline to minimize dust/sand particle emissions. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.

8. After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.

9. The amount towards reclamation of the land in MLA shall be carried out though the mining department; the appropriate amount as estimated for the activity by mining department has to be deposited with the Collector to take up the activity after the mine is exhausted.

10. The mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

11. The mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by MoEF/CPCB/MPPCB from time to time as required and, if applicable.

12. Mine management shall install industrial grade HD IP (Internet Protocol) Pan-Tilt-Zoom (PTZ) Camera with minimum 5X zoom and night vision facility for remote surveillance and constant vigil of emission source and effluent discharge points.

13. Mine management shall establish suitable connectivity of IP-Camera with Environment Surveillance Centre at the HQ of M.P. Pollution Control Board for monitoring and data transmission purpose.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974. The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

Achyut mishra

(Member Secretary)

eSign Signing from UIDAI Service
Digitally Sign with Aadhaar

e-Signed On 16/01/2018 12:42:15
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # U75E8J543L

Achyut mishra

ACHYUT ANAND MISHRA
Member Secretary